

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/TT/2014

- Subject : Determination of transmission tariff from DOCO to 31.3.2019 for (A) ICT 500 MVA 400/220 kV Bassi Extension S/S, (B) ICT 315 MVA 400/220 kV Allahabad Extension S/S, (C) ICT 500 MVA 400/220 kV Meerut Extension S/S, (D) 400/220 kV, 105 MVA ICT along with associated bays at Wagoora S/S, (E) 500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana S/S, and (F) 2 Nos. 220 kV bays at Ludhiana S/S under "Augmentation of Transformers in Northern Region Part-A" in Northern Region
- Date of Hearing : 20.10.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present : Shri S.S Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.K Venkatesan, PGCIL
Shri M.M Mondal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The petition has been filed for the approval of transmission tariff for six assets under the "Augmentation of Transformers in Northern Region Part-A";
- b) The project was scheduled to be commissioned within 22 months from the date of approval of the petitioner's Board, i.e. 6.12.2012. Accordingly, the asset was



scheduled to be commissioned by 1.11.2014. The Assets A, B, C, D, E and F were commissioned on 16.10.2014, 2.11.2014, 12.10.2014, 14.1.2015, 1.4.2014 and 4.12.2014 respectively. Hence, there was a delay of 2 months and 1 month in commissioning of the Asset D and Asset F respectively;

- c) The reasons for time over-run were submitted vide affidavit 20.5.2015. The delay in case of Asset D was due to floods in Kashmir Valley and in case of Asset-F it was due to delay in commissioning of downstream network of PSPCL. Requested to condone the time over-run; and
- d) There is no cost over-run.

2. The Commission directed the petitioner to file the following information, on affidavit by 4.12.2015 with a copy to the respondents in order to work out the final tariff, failing which final tariff will be worked out as per the information already on record:-

- a) The computation of interest during construction along with editable soft copy in excel format with links for the assets for the following periods:-
 - (i) From the date of infusion of debt fund up to scheduled date of commercial operation (i.e. 1.11.2014) as per Regulation 11 (A) (1) of 2014 Tariff Regulations;
 - (ii) If there is any delay in completion of the assets, from the scheduled COD to actual COD of the assets.
- b) Un-discharged liability as on COD in respect of IDC/IEDC, capital expenditure and initial spares and clarify whether it has been included in the projected additional capital expenditure claimed;
- c) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of Asset-D and Asset-F (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any;
- d) Reason for high cost of 500 MVA ICT at Bassi extension Sub-station, Meerut Sub-station, Ludhiana Sub-station, 315 MVA ICT at Allahabad, 105 MVA ICT at Wagoora Sub-station;
- e) Trial operation certificate issued by NRLDC for asset D,E &F;



- f) There is delay of 2 months in Asset D and delay in 1 month in Asset F. The chronology of the various activities, period of activity in respect of delay, alongwith documentary evidence in the following format:-

Activity	Period of activity				Reason(s) for delay
	From	To	From	To	

3. The Commission directed the respondents to file their reply by 11.12.2015 with an advance copy to the petitioner and the petitioner to file its rejoinder, if any, by 18.12.2015. The Commission directed the petitioner and the respondents to file the additional information/replies/rejoinder within the due date mentioned above and observed that information filed after the due date shall not be considered.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

-sd-
(T. Rout)
Chief Legal

